

Following underground mines have produced less than the target during 2009-10:

Dhanpuri UG, Rajendra UG, Khairaha UG of Sohagpur Area, Umaria UG, Pali UG, Pinoura UG, Pipariya UG, Vindhya UG of Jhilla Area, Bhadra UG, Jamuna 5&6, Amadand UG of Jamuna Kotma Area, Rajnagar RO, South Jhimar, Malga, Bijuri, Beheraband, Somna Incline, Kurja, Kapildhara of Hasdeo Area.

(c) Planning Commission and Ministry of Coal (MoC) make assessment of demand of coal for the country as a whole in the beginning of every year without indicating demand of coal from different States. Further, coal is supplied to Madhya Pradesh from other coal producing States also. There is an overall gap between demand and availability of coal in the country. Under extant policy, Coal moves either against Fuel Supply Agreement (FSA) signed between consumers and concerned subsidiary companies where linkage was accorded by SLC (LT) under aegis of MoC/CIL or through E-Auction.

(d) Sector wise linkage/FSA quantity vis-a-vis dispatch for last three (3) years to Madhya Pradesh is as under:

Sector	Linkage/FSA	Dispatch during last 3 years		
	Qty. in Million	(Figs in Million Tonnes)		
	Tonnes	09-10 (prov)	08-09	07-08
Against commitment	37.93	36.98	36.52	34.95
Through E-Auction		4.50	4.44	3.45
Total Despatch		41.48	40.95	38.40

Appointment of Independent Directors

720. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government is considering to streamline the appointments of Independent Directors on boards as the issue of such Directors in limited companies came up during certain irregularities noticed in IT firms;

(b) whether any assessment has been made about fictitious companies being registered under the statutes; and

(c) if so, whether Government undertakes any steps to identify them and what measures are undertaken subsequently?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) In the Companies Act, 1956, no provision for appointment of independent directors is there. However, listed public companies appoint independent directors as per clause 49 of listing agreement prescribed by SEBI. The Ministry of Corporate Affairs has also released "Corporate Governance Voluntary Guidelines, 2009" under which the attributes and tenure of the independent directors have been mentioned and it has also been mentioned that independent directors should have the option and freedom to meet company management periodically.

(b) and (c) To curb registration of fictitious companies, every company is being allotted Corporate Identity Number from the year 2000. The Central Government has prescribed filing of address proof and identity proof for directors and thereafter Director Identification Number is allotted, which aborts formation of fictitious companies.

Irregularities in IPL

721. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that the preliminary investigations by the Ministry has uncovered irregularities and non-compliance with the Companies Act by owners of several Indian Premier League (IPL) cricket teams; and

(b) if so, the details thereof and further action being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The preliminary information/reports have indicated non-compliance of certain provisions of the Companies Act, 1956. Therefore, Registrars of Companies have been instructed to scrutinize the documents of the companies under section 234 of the Companies Act, 1956 and take penal action, wherever warranted.

Utilisation of Central funds

722. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of DEVELOPMENT OF NORTH-EASTERN REGION be pleased to state:

(a) whether the Central grants for various projects lie unutilized when NER States do not bear their side of the fiscal burden resulting in hindrance in their developmental pace; and